

GOVERNMENT OF INDIA
MINISTRY OF RAILWAYS

RAJYA SABHA
STARRED QUESTION NO. 146
ANSWERED ON 10.12.2021

ACQUISITION OF LAND IN GOA FOR DOUBLE TRACKING

146. SHRI DEREK O' BRIEN:

Will the Minister of RAILWAYS be pleased to state:

- (a) the land in each category - private, Government, forest already acquired for the purpose of double tracking of railway lines in Goa ;
- (b) the land in each category proposed to be acquired for double tracking of railway lines in Goa;
- (c) the procedure adopted for surveying and assessing the land, obtaining owner consent and ensuring payment of compensation; and
- (d) at what rate compensation has being calculated and how much compensation has been paid so far?

ANSWER
MINISTER OF RAILWAYS, COMMUNICATIONS AND
ELECTRONICS & INFORMATION TECHNOLOGY

(SHRI ASHWINI VAISHNAW)

(a) to (d): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF STARRED QUESTION NO. 146 BY SHRI DEREK O' BRIEN ANSWERED IN RAJYA SABHA ON 10.12.2021 REGARDING ACQUISITION OF LAND IN GOA FOR DOUBLE TRACKING

(a) and (b): The Railway projects are sanctioned Zonal Railway-wise and not State-wise as the Railway's projects may span across State boundaries. However, Railway has taken up Hospet-Hubli-Londa-Tinaighat-Vasco Da Gama doubling project falling in Goa and Karnataka.

Project involves acquisition of 12.32 Ha private land, 2.46 Ha Government land and forestry clearance of 138.39 ha land in the state of Goa, out of which 4.32 Ha Private land and 2.46 Ha Government land has been acquired so far.

(c) and (d): For Railways projects, after conducting final location survey, longitudinal sections and cross sections of projects are finalized and thereafter, land requirements are worked out as per provision in Indian Railways Engineering Code. However for this project, requirement of private land has been kept bare minimum and reduced by constructing retaining wall at a distance of 5 metre from the central line of proposed doubling track.

For Railways projects, Railways acquire land through concerned district revenue authorities, not directly.

So far acquisition of 4.32 Ha private land has been completed by the Government of Goa under the Government of Goa Policy on Procurement of land under Right To Fair Compensation and Transparency in Land Acquisition Rehabilitation and Resettlement Act, 2013 for Direct Procurement of land to set up public purposes projects on priority basis. Consents from concerned land owners were obtained by district authorities of State Government. Railway has deposited the requisite compensation amount with district authorities and the same has been disbursed by State Government to the land owners.

Apart from this, consent of land owners for 1.59 Ha of private land has also been obtained by State Government and disbursement of compensation is in progress.

For balance private land, Government of Goa has requested Railway Administration to acquire the land under Railways Act, 1989 for various reasons of non-availability of land owners, ownership dispute etc. For this purpose Dy. Collector, Vasco has been nominated as competent authority and Secretary Revenue as appellate authority.

Railways have deposited ₹20 Cr as an advance with State Government for land acquisition. Compensation of ₹13.42 crore has been disbursed to the land owners by State Government for acquisition of 4.32 ha private land.
